

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 435/MP/2026

Subject : Petition under Section 79(1)(a),(c) and (f) read with Section 32(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13 (8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : SJVN Green Energy Limited (SGEL)

Respondents : Powergrid Corporation of India Limited and Ors.

Date of Hearing : **08.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SGEL
Ms. Ritika Singh, Advocate, SGEL
Shri Alok Kumar Mishra, GCIL
Shri Ajit Kumar, NRLDC
Shri Prashant Garg, NRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking appropriate directions against Respondent No.1, Powergrid Corporation of India Limited (PGCIL) and Respondent No.2, Central Transmission Utility of India Limited, on account of PGCIL's failure to timely commission the Associated Transmission System required for the evacuation of power from the Petitioner's generating station.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) The Petitioner to implead other transmission licensees, implementing the various elements of the transmission system required for the effectiveness of the Petitioner's connectivity and file a revised memo of parties, within four days. (if not yet impleaded)

(b) Admit and issue notice to the Respondents.

(c) The Respondents including impleaded Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, within three weeks thereafter.



3. The Respondent, CTUIL is directed to file the following information, on an affidavit, within two weeks:

(a)

S. No.	Elements of the Transmission system required for the effectiveness of Connectivity/ GNA for the Petitioner	Implementing Agency	SCOD	Present Status

(b) The present status of the effectiveness of 1000 MW connectivity granted to the Petitioner.

4. The Petitioner was directed to file the following information with respect to the curtailment of power from their Project for which relief is being sought under the present Petition, on an affidavit, within two weeks:

S. No.	Generation Project	Project Capacity	Date	Time Block	Quantum for which Standing Clearance issued by RLDC (MW)*	Curtailed Quantum (in MW)

* Supporting documents may be furnished.

5. The Petition will be listed for hearing on **10.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)